

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 101  
IB-114/ND/2020**

**IN THE MATTER OF:  
Anwar Sadat**

**...PETITIONER**

**Vs.**

**Imperia Wishfield Pvt. Ltd.**

**...RESPONDENT**

**Section  
Under Section 7 of IBC**

**Order delivered on 06.01.2020**

**Coram:  
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor/F.C. :Mr. Pawan Kumar R., Mr. Rit  
Arora and Mr. Rijumanu  
Talukdar, Advocates**

**For the Respondent/ Corporate-debtor :**

**ORDER**

Heard the submissions made by the counsel for the Financial-Creditor.  
Serve notice on the corporate-debtor and the corporate-debtor shall provide  
the list of allottees along with contact numbers to the counsel for the  
financial-creditor within ten days, thereafter in the stipulated time the  
counsel for the financial-creditor has to fulfil the requirement of Section 7 as  
per the Ordinance dated 28.12.2019. Post the matter to 24.01.2020.

- s d -

**(V.K. Subburaj)  
Member (T)**

- s d -

**(P.S.N. Prasad)  
Member (J)**